

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
(CAMP: NAGPUR)

Original Application No: 1242/94

Transfer Application No:

DATE OF DECISION: 28/4/95

Smt. Nurun Nisa

Petitioner

Shri M. Ayub

Advocate for the Petitioners

Versus

Union of India & 3 Others

Respondent

Shri Manoj Mishra for

Advocate for the Respondent(s)

Shri Chandurkar

CORAM :

The Hon'ble Shri P.F. Srivastava, Member(A).

The Hon'ble Shri

To be referred to the Reporter or not ?

2. Whether it needs to be circulated to other Benches of the Tribunal ?


(P.F. SRIVASTAVA)
MEMBER(A)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH CAMP AT NAGPUR.

3

ORIGINAL APPLICATION NO:1242/94.

Smt.Nurun Nisa

... Applicant.

V/s.

The Union of India & 3 others

... Respondents.

CORAM: Hon'ble Shri P.P.Srivastava, Member(A).

APPEARANCE:

Shri M.Ayyub, Counsel
for Applicant.

Shri Manoj Mishra, ~~FOR~~
Shri Chandurkar, Counsel
for Respondents.

ORAL JUDGEMENT:

DATED : 28/4/95.

Y Per Shri P.P.Srivastava, Member(A). Y

Both the Counsels agree that this case
will abide by the decision of CAT/BOM/JUDL(J)/O.A.
10,101, 214, 247/94/N-518 dt. 16/9/94.

MR
This case will abide by the decision in
the Supreme Court SLP No.160208/90 pending.

The OA is disposed of with the above
order.

abp.

(Signature)
(P.P.SRIVASTAVA)
MEMBER(A)